

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Subject: Deputation/repatriation of Judicial Officers.

Government Order No: 1934- JK(LD) of 2023.
Dated. 02- 02 - 2023.

As recommended by the High Court of Jammu and Kashmir and Ladakh, sanction is hereby accorded to:

- I. the repatriation of :
 - a. Shri M.K Sharma, Member Secretary, Jammu and Kashmir Legal Services Authority from deputation to Judiciary; and
 - b. Shri Sandeep Gandotra, Presiding Officer, MACT, Srinagar from deputation to Judiciary.
- II. the appointment on deputation of:
 - a. Shri Gowher Majid Dalal, District Judge as Presiding Officer, MACT, Srinagar; and
 - b. Shri Amit Kumar Gupta, District Judge as Member Secretary, Jammu and Kashmir Legal Services Authority.

By Order of the Government of Jammu and Kashmir.

Sd/-

(AchalSethi)

Secretary to Government

No: Law-Jud/8/2022-10.

Dated. 02-02-2023.

Copy to the:

1. Principal Secretary to Lieutenant Governor, J&K, Raj-Bhawan, Jammu.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. Secretary to Government, General Administration Department.
4. Registrar General, High Court of Jammu and Kashmir and Ladakh at Srinagar. This is with reference to his letter No. 1830-33/RG/GS dated 01-02-2023.
5. Concerned Judicial Officers.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh at Srinagar.
7. Director Information, J&K, Jammu.
8. Private Secretary to Secretary to Government, Department of Law, Justice & P.A for information of Secretary.
9. Incharge website, Department of Law, Justice and Parliamentary Affairs.
10. Government Order File.
11. Concerned File.

Ashish Gupta
02.02.23

(Ashish Gupta)

Additional Secretary to Government

Ukesh
02-02-2023